

**States Producing Tobacco in Excess
of Their Requirement**

5261. SHRI PAMPAN GOWDA : Will the Minister of AGRICULTURE be pleased to state the names of the States where the production of tobacco is more than their own requirements?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : Among the important tobacco producing and consuming States in India, production of tobacco is more than its consumption in the States of Andhra Pradesh, Gujrat, Mysore and Tamil Nadu. This does not, however, mean that these states do not import tobacco from other regions. Actually, certain varieties and types of tobacco which are not produced within the States or the production of which is not adequate to meet the requirement are imported from other producing areas.

**Application of Drugs Act and Rules
to Private Allopathic Medical
Practitioners**

5863. SHRI PRATAP SINGH : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether the Drugs Act and Rules have been made applicable to the private allopathic medical practitioners even though they are not chemists and do not sell, stock or exhibit for sale any medicines in their clinics;

(b) whether the Rajasthan and the Punjab Governments have, by special Gazette Notifications, considered them as registered medical practitioners for the purpose of the Drugs Act; and

(c) if so, the reasons for asking this class of medical partitioners to obtain license under the Drugs Act and for not recognizing them for exemption under Schedule 'K' of the Drugs Rules?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D. P. CHATTOPADHYAYA) : (a) "Registered Medical Practitioners" as defined in the Drugs and Cosmetics Rules, 1945 are exempted from the provisions of Chapter IV of the Drugs and Cosmetics Act, 1940 and Rules relating to manufacture and sale of drugs only in respect of drugs supplied to their own patients subject to the conditions specified against entry 5 in Schedule K of the Rules.

(d) The Governments of Rajasthan and Punjab have notified all existing medical practitioners having a practice of not less than five years in modern system of medicine, as on the 14 May, 1960 and the 1st May, 1960 respectively as Registered Medical Practitioners under drugs and Cosmetics Rules, 1945.

(c) Discretion as to what category of medical persons should be recognised as Registered Medical Practitioners under sub-clause (iii) of clause (ee) of Rule 2 of the Drugs and Cosmetics Rules, 1945 vests in the State Governments. Medical Practitioners who are not recognised as "Registered Medical Practitioners" by the State Governments are required to obtain licences for the sale and distribution of drugs

**Provision of Employment Under Crash
Programme for Rural Employment**

5264. SHRI HARI KISHORE SINGH : Will the Minister of AGRICULTURE be pleased to state the steps Government propose to take for providing employment to those covered under the Scheme of Crash Programme for rural employment; and to the additional labour force which has come up during the year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : The Crash Scheme for Rural Employment which was started as a non-plan central sector scheme